

22) O.A. 260/98.

14.12.1998.

None for the applicant. Shri S.C. Dhavan for the respondents.

32(6)
Respondents' Counsel may file copy of the reply.

Since applicant and his counsel are absent continuously for the last 3 to 4 hearing dates, the O.A. is dismissed for non-prosecution.

No costs.

D. Bawej
(D.S. Bawej)
Member (A)

lv
(R.G. Vaidyanatha)
Vice-Chairman.

os*

Mr 14/12/98
Order/Judgement despatched

to applicant & respondent (s)

on 14/12/98

A
21/1/99